

FORM NO. 12

[See rule 24]

Declaration under section 184(7) of the Income-tax Act, 1961, for continuation of registration

To
The Assessing Officer,

Re : * Assessment year _____

We, on behalf of _____ [name of the firm] declare that-

- (i) our firm was granted registration for the † assessment year _____, vide order dated _____, passed by the Assessing Officer _____;
- (ii) there has been no change in the constitution of the firm or the shares of the partners since the last day of the previous year relevant to the † assessment year _____, up to the last date of the previous year relevant to the * assessment year _____ ‡ [or to the date (_____) of dissolution of the firm]; and
- (iii) none of the partners of the firm was, at any time during the previous year, in relation to the whole or any part of his share in the income or property of the firm, a *benamidar* of any other partner to whom he is not related as spouse or minor child. We further declare that the information given above is correct and complete.

Date _____

Signature

Address

Notes :

1. *Here mention the assessment year for which the continuation of the registration already granted is applied for.
2. †Here mention the last assessment year for which registration was granted under section 185(1).
3. ‡These words are applicable only if the firm has been dissolved before the date of this declaration.